

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH :: NEW DELHI

ORIGINAL APPLICATION No. 521 of 2022

IN THE MATTER OF:

SAMPURNA NAND

....APPLICANT

VERSUS

STATE OF U.P. & ORS.

....RESPONDENTS

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Filed by



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**ADDITIONAL REPLY OF SHRI JAWED AHMAD, RESPONDENT
NO 32****MOST RESPECTFULLY SHOWETH:**

1. That a matter of Original Application No 521/22, titled Sampurnanand Vs State of UP & Others, pertaining to pollution due to mining and stone crushers in t illegal mining on hills in the area of villages Bhagoti Dei, Sonpur, Biyahur and Chakjata, Pargana Bhagwat, Police Station Ahraura, Tehsil Chunar, District Mirzapur, Uttar Pradesh is under consideration of this Hon'ble Tribunal.
2. That upon hearing the matter , Hon'ble Tribunal was pleased to inter alia pass following order on 01.09.2022

....

“3. Prima facie, the allegations made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010. In view of the allegations made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and take remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Regional Office, MoEF & CC, Lucknow, Director, Directorate of Geology and Mining, Uttar Pradesh, State PCB and District Magistrate, Mirzapur and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representatives of the concerned project proponents, if any, verify the factual position, take appropriate remedial action by following due process of law and submit its report within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. The State PCB will be the nodal agency for coordination and compliance.”

3. That upon consideration of the report of Joint Committee dated 3.2.2023 and hearing the matter on 27.4.2023 the Hon'ble Tribunal was pleased to pass following order :-

“8. In view of the averments made in the application and observations/recommendations made in the report, we consider it appropriate to have the response of State of Uttar Pradesh, through its Chief Secretary, Director, Directorate of Mining and Geology, Uttar Pradesh, State PCB and all the project proponents who are impleaded as respondents no. 1 to 43. The registry is directed to prepare memo of parties and attach the same with the application.

9. Mr. Mukesh Verma, Advocate has appeared for respondents no. 1 and 2 and Mr. Pradeep Misra, Advocate has appeared for respondent no. 3.

10. Notices be issued to the respondents no. 4 to 43-project proponents and notices be served on them through the District Magistrate, Mirzapur. For this purpose notices issued to the project proponents be sent to the District Magistrate through email for getting the service of the same effected on them and sending his report in this regard.

“””

“15. In view of the facts and circumstances of the case that all the mining lease project proponents have not obtained CTE/CTO from UPPCB and

consequent violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 by the mining lease project proponents, we direct all the mining lease project proponents to cease and desist from committing or causing any violation of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and no further mining shall be carried on in the mining leases in question till further orders to the contrary by this Tribunal.”

Name of Jawed Ahmad S/O Ali Amir Khan , appears at S No 29 of the list of mine lease holders provided in the joint report. Finding of the joint committee during inspection are internal page no 56 of the report (Running page 115). Any site photo graph for mining lease area of Jawed Ahmad is not found included in the said report. CTO was not obtained from PPCB by Jawed Ahmad for mining at said leased area.

4. That a notice was accordingly received by Jawed Ahmad as Respondent No 32 from Consultant – Judicial, National Green Tribunal, PB, New Delhi through District Magistrate , Mirzapur on 12.5.2023 for appearance before Hon’ble Tribunal on 3.7.2023, the next date of hearing.
5. That it is respectfully submitted the as per the Government order, the E- auction bid was allotted the mining lease of minor mineral building stone and sand stone in 1.01 hectare

area in Aaraji No. 730 of village Bhagauti Dei for 10 years (21.7.21-20.7.31) to Shri Jawed Ahmad, Respondent No 32. A copy of letter of intent issued by Office of District Magistrate Mirzapur on dated 23.08.2018 is annexed hereto **Annexure-R 32/1**.

6. That after obtaining The Environmental Clearance From SEIAA, UP vide letter dated 4.3.2023 and fulfilling other conditions specified in the letter of intent, an agreement was signed for operationalizing the mining in leased area between Respondent No 32 and Additional District Magistrate, Mirzapur on 21.7.2021. A copy of Environmental Clearance (EC) dated 4.3.2021 is enclosed herewith as Annexure **R-32/2**. It is pertinent to mention here that specific conditions imposed in the EC did not include any condition to obtain Consent under Water Prevention & Control of Pollution Act 1974 or Air Prevention & Control of Pollution Act 1981.
7. That a letter/ notice was received from UPPCB vide letter dated 3.12.2022 to comply with provisions of Water Prevention & Control of Pollution Act 1974 and Air Prevention & Control of Pollution Act 1981 and obtain consent under said Acts. A copy of said letter of UPPCB dated 3.12.2022 is enclosed herewith as **Annexure R- 32/3**.
8. That Respondent No 32 applied for consent immediately and UPPCB has granted consent under Sec 25/26 of Water Prevention & Control of Pollution Act 1974 and Sec 21/22 of Air Prevention & Control of Pollution Act 1981 vide order dated 26.5.2023. The consent is valid up to 31.12.2027.A

copy of said consolidated consent order is enclosed as **Annexure R 32/4**. The Copy of consent order is not endorsed to District Magistrate, Mirzapur or mining department.

9. That an Environmental study in compliance of EC condition has been conducted in June 2023 in the mining lease area of Respondent No 32 and the report is submitted to Ministry of Environment & Forest, Govt of India along with its copy to SEIAA and UPPCB vide letter dated 25.7.2023. A copy of the report is enclosed as **Annexure R 32/5**. It is pertinent to mention here that ambient PM emission and noise are found within prescribed limits as per the report. The report includes Lab Data (Air Quality Analysis, Noise, Water (nearby area) & Soil Quality), Site Photo, Plantation & Dust Suppression measures etc.
- 10.** That it is submitted that in absence of any information about the grant of consent by UPPCB, the District Magistrate, Mirzapur issued a notice for Respondent no. 32 for not having obtained CTE/CTO from Uttar Pradesh Pollution Control Board till date under the provisions mentioned in Air (Prevention and Control of Pollution) 1974 and the Air (Prevention and Control of Pollution) Act, 1981 for approved mining lease area. The respondent no 32 was, therefore, directed to close mining operations citing order of this Hon'ble Tribunal dated 27.4.2023 in the Matter of OA 521/2022 titled Sampurnanand Vs State of UP & Others. A Copy of notice issued by District Magistrate, Mirzapur dated 21.06.2023 is annexed hereto **Annexure- R 32/6**.

11. That the District Magistrate was informed vide letter dated 5.7. 2023 that Respondent No 32 has already obtained consent from UPPCB (R-32/4). A copy of said consent was enclosed with the letter for kind information of the District Magistrate, Mirzapur. Copy of said letter along with enclosure was also sent to District Magistrate Mining Officer, Mirzapur, Chief Environment Officer (Circle-2) Uttar Pradesh Pollution Control Board, Lucknow, Secretary Geology Mining Department, Uttar Pradesh Government, Lucknow, Director Geology and Mining Directorate Uttar Pradesh Mineral Building Lucknow & Regional Office Uttar Pradesh Pollution Control Board, Sonbhadra. True Copy of letter and Post office slip dated 05.07.2023 is annexed hereto **Annexure- R 32/7 colly.**

12. That the report of joint committee is factually incorrect / incomplete in respect of Respondent No 32. A table is compiled below to reflect the observations made by joint committee (Running Page 115-116) and the factually correct position at mining lease site of Respondent No 32.

S No	Observation	Factual Position	Remark
a	Lease Area 1.01 Ha	Accepted	
b	EC granted vide letter dated 4.3.2021	Accepted	it shows that R32 is a law abiding person.
c	Mine area coordinates	Accepted	

d	Mine lease granted on 21.7.2023 for 10 years	Accepted	it shows that mining is carried out in legally permissible manner.
e	Annual production 10000 TPA	Accepted	Average about 4 truck load per day.
f	Not obtained CTO. Notice sent.	CTO has been obtained vide UPPCB order dated 26.5.2023	No specific condition in EC to obtain CTO. The lapse is purely unintentional arising out of ignorance and lack of awareness and guidance. CTO is obtained immediately upon receipt of notice to obtain it.
g	NOC for GW extraction not obtained .	There is no tube well in the premises.	Allegation has no relevance. Drinking water is obtained from village hand pump and water for sprinkling is obtained from near by pond through tanker. Photograph of Pond enclosed as Annexure R32/8
h	KML file available with mining deptt	Accepted	
i	Boundary pillar not visible	Boundary pillars are available and exist since demarcation.	Allegation is baseless. Photo of boundary pillars enclosed as Annexure R32/9
j	No fencing	Fencing is	Allegation is baseless.

	around lease area	provided since beginning.	Photo of fencing enclosed as Annexure R32/10
k	AAQMS not provided	Air quality measured by lab/UPPCB through self brought instruments as and when monitoring is done.	Study report in compliance of EC condition has been submitted to MoEFCC and UPPCB in July 2023. Ambient air quality and noise results are within prescribed limits
l	EC compliance report not submitted	Report prepared in June 2023 and submitted in July 2023	All air/ noise monitoring results are found complying the prescribed standards
m	Wind break not adequate	EC compliance report shows adequate wind break provided	Allegation is baseless. Plantation has been carried out in near by area. About 500 trees have been planted in last about 2+ years near mining area. Photograph at R 32/ 11
n	Blast vibration study report not submitted	No blast activity being undertaken so far. Only open cast	Such activity will be done only after UPPCB permission.

		manual/ semi mechanise d mining was being carried out.	
o	GW monitoring not done	No mining below GWL is being done	Allegation has no relevance. No river mining involved. No tube well exists in the leased area.
p	Slope of mining bench and pit limit approved but report not submitted	Mining has been done only in a part of leased area up to a depth of about 3 m so far.	Slope is being maintained as per mining guidelines.
q	No dust suppression mechanism	Dust being always suppresse d by water sprinkling arrangeme nt provided with water tanker	Allegation is baseless. Photo of tanker mounted with sprinkling mechanism is enclosed as Annexure R 32/10 .
r	Kuccha road may raise dust due to vehicle movement	Only av 4 truck trips made / day. Water is sprinkled on road	Allegation is baseless and speculative only. Regular sprinkling of water through tanker mounted sprinkling arrangement is carried out on kuchcha road to

		regularly .	suppress dust.
s	Weighing bridge not provided	No such condition in EC/CTO	Trucks are weighted at nearby Stone crushers to whom material is sold by R32.
t	Excavated material sold no near by units	Accepted.	R32 has no stone crusher of its own.
u	Mining operation was closed during visit	Accepted.	

13. That it is clear from above table that every sincere effort has been made by R-32 to comply with EC conditions and protect environment to best of his capability and knowledge/awareness. It is admitted that consent from UPPCB was not obtained under Water Act 1974 and Air Act 1981. This lapse occurred due to ignorance and lack of guidance and awareness. It is certainly not a deliberate act to violate law. Large number of respondents in the area who did not have such consent shows that there is general lack of awareness on this count. The Respondent applied for and obtained consent soon after being made aware of it through notice by UPPCB in Dec 2022. The respondent sincerely apologises for said lapse and humbly seeks pardon from this Hon'ble Tribunal for said unintended lapse.

14. That it is further regretfully submitted that neither District Magistrate, Mirzapur nor Director, Mines & Minerals, Govt of

UP brought it to knowledge of this Hon'ble Tribunal through its report dated 23.8.2023 submitted to this Hon'ble Tribunal that Respondent No 32 has already obtained consent from UPPCB although it was specifically brought to knowledge of both of these officers vide Annexure R 32/7 colly.

15. That it is humbly submitted that R 32 has not carried out any mining activity since June 2023 after it had started mining of minor mineral some time since Sept 2021 after execution of lease agreement in end of July 2021. The mining activity is presently lying closed. This small mine of mere about 1 Ha is the only source of livelihood for the Respondent and therefore the Respondent and dependent family are facing enormous hardship due to closure of his mining activity. It has put lively hood of about 30 manual labour working in the mine for manual digging also at grave risk and starvation.
16. That a general reply on behalf of the respondent along with several other respondents in this matter was earlier filed before this Hon'ble Tribunal just on the day of last hearing in Aug 2023 by advocate appointed by the Respondent. The same was not brought on record till last date of hearing.
17. It is humbly requested and prayed that present reply/ response may kindly be taken on record for kind consideration by this Hon'ble Tribunal .
18. It is further humbly prayed that view of the reply, this Hon'ble Tribunal may kindly allow the Respondent No 32 to

carry out mining activity on the mining lease area allotted to him by State Govt.

Respondent No 32

New Delhi

Dated 22.9.2023

Filed By / through



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IN THE MATTER OF:

SAMPURNA NAND

....APPLICANT

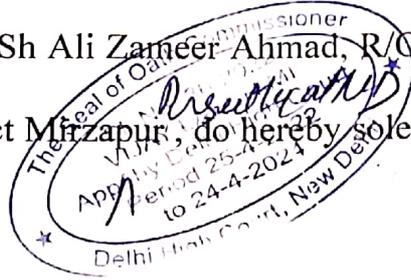
VERSUS

STATE OF U.P. & ORS.

....RESPONDENTS

A F F I D A V I T

I, Jawed Ahmad S/O Sh Ali Zameer Ahmad, R/O Vill Rasool Pur, Thana Adalhat, Tehsil Chunar, District Mirzapur, do hereby solemnly affirm and declare as under:



1. That I am mining lease holder for Gata No 730, Village Bhagotidei, Tehsil Chunar, District Mirzapur and fully competent to file accompanying Response/ reply.
2. That I am fully conversant with case as derived from record and competent to swear to this affidavit.
3. That I have read the accompanying response/ reply on my behalf as Respondent No 32 and have understood the contents thereof. The facts stated there in are true and correct to the best of my knowledge and nothing has been concealed there from.
4. That the Annexures are true copy of the originals.



SV
20/09/23
20/09/23
VERIFICATION

[Signature]
DEPONENT

20 SEP 2023

Verified at New Delhi on this ___ day of September, 2023 that the contents of above affidavit are true and correct to knowledge, no part of it is false and nothing material has been concealed therefrom.

[Signature]
DEPONENT



I S/o D/o / W/o *Javed,*
Verified by Ms. *Smt. Javeda*
do hereby solemnly affirm before
me on *20/09/23* SI. No. *27*
true and correct of my knowledge.
[Signature]
Oath Commissioner, New Delhi

कार्यालय जिलाधिकारी मीरजापुर

(खनिज अनुभाग)

पत्रांक: 947/खनिज/सैण्ड-स्टोन/ई-निविदा सह ई-नीलामी/2018

दिनांक: 23/08/2018

लेटर आफ इन्टेन्ट

शासनादेश संख्या शासनादेश संख्या-3236/86-2017-57(सा.)/2017 भूतत्व एवं खनिकर्म अनुभाग, लखनऊ दिनांक 12/12/2017 एवं संख्या 1012/86-2018-57(सामान्य)/2017 भूतत्व एवं खनिकर्म अनुभाग, लखनऊ दिनांक 07/05/2018 के अनुपालन में विज्ञापित संख्या 163/खनिज/ई-निविदा सह ई-नीलामी/2018 दिनांक 10/05/2018 द्वारा जनपद मीरजापुर में ईमारती पत्थर सैण्ड स्टोन के रिक्त क्षेत्रों को 20 वर्षीय खनन पट्टा पर स्वीकृत किये जाने के निमित्त दिनांक 12/06/2018 से 18/06/2018 तक ई-निविदा सह ई-नीलामी आमंत्रित की गयी। ई-नीलामी की प्रक्रिया समाप्त होने के उपरान्त MSTC से प्राप्त E-mail, जिसमें क्रमांक 14 पर अंकित जनपद मीरजापुर के तहसील चुनार स्थित ग्राम भगौतीदेई के आराजी संख्या 730 रकबा 1.01 हे० हेतु श्री जावेद अहमद पुत्र श्री अली जमीर खॉं निवासी ग्राम रसूलपुर, थाना अदलहाट, तहसील चुनार, जनपद मीरजापुर द्वारा रू० 221 प्रति घन मीटर की दर से बोली प्राप्त हुई है। शासनादेश के अनुरूप 20 वर्षीय खनन पट्टा हेतु समिति की संस्तुति दिनांक 25/07/2018 के क्रम में निम्नलिखित शर्तों के अधीन स्वीकृत किया जाता है:-

- (1) प्रथम वर्ष के लिए देय नीलामी धनराशि की गणना 10000 घन मी० को निविदा/नीलामी की दर रूपया प्रति घन मी० सं गुणा कर निकाली जायेगी। प्रथम वर्ष के लिए प्राप्त बोली की दर में अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की दर पर 10 प्रतिशत की वार्षिक वृद्धि की जायेगी तथा तदनुसार अनुवर्ती वर्षों की नीलामी धनराशि वृद्धि की जायेगी।
- (2) सफल बोलीदाता/निविदादाता, पट्टे के निर्वन्धनों और शर्तों का यथोचित पालन करने के लिए प्रतिभूति के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि का 25 प्रतिशत और स्वामित्व की पहली किश्त के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि का 25 प्रतिशत दो कार्यदिवसों के अन्दर जमा करेगा। ब्याने की धनराशि (अर्नेस्ट मनी) प्रथम किश्त में समायोजित कर ली जायेगी।
- (3) पट्टे के प्रथम वर्ष की शेष किश्तें एवं अनुवर्ती वर्षों में बोली/निविदा के आधार पर प्रथम वर्ष के लिए निर्धारित सकल धनराशि पर प्रत्येक वर्ष विगत वर्ष से 10 प्रतिशत वृद्धि के साथ नियमावली-1963 के चतुर्थ अनुसूची के अनुसार जमा की जायेगी।
- (4) पट्टाधारक नियम-17 के प्रावधानों के अनुसार क्षेत्र का सीमांकन करायेगा तथा नियम-35 के अनुसार सीमा स्तम्भ लगायेगा तथा इसका अनुरक्षण करेगा।
- (5) चयनित आवेदक नियम-34 के प्रावधानों के अन्तर्गत निर्धारित अवधि के अन्दर खनन योजना, माइन्स क्लोजर प्लान एवं भारत सरकार के वन एवं पर्यावरण मंत्रालय की अधिसूचना दिनांक 14/09/2006 सपटित अधिसूचना दिनांक 15/01/2016 तथा समय-समय पर यथा संशोधित उपबन्धों के अधीन पर्यावरण अनापत्ति प्राप्त कर उसे प्रस्तुत करेगा।
- (6) प्रत्येक पट्टाधारक द्वारा नियम-34 के अनुसार क्षेत्र के भूमि उद्धार और पुनर्वासन उपाय हेतु वित्तीय आश्वासन की धनराशि निर्धारित रीति से जमा करेगा।
- (7) लेटर आफ इन्टेन्ट जारी होने के एक माह के अन्दर अनुमोदन हेतु खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा तथा अनुमोदित खनन योजना प्राप्त होने के 15 दिन के अन्दर सक्षम प्राधिकरण के समक्ष पर्यावरण स्वच्छता प्रमाण पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।
- (8) 1012/86-2018-57(सामान्य)/2017 भूतत्व एवं खनिकर्म अनुभाग, लखनऊ दिनांक 07/05/2018 में दिये गये प्राविधान के अनुसार सैण्ड स्टोन डायमेन्शनल की रायल्टी दर रू० 650/- प्रति घन मी० प्रभावी मानी जायेगी परन्तु इस प्रक्रिया में स्वीकृत दर यदि रू० 650/- प्रति घन मी० से अधिक होती है तो ई-निविदा सह ई-नीलामी में स्वीकृत दर प्रभावी रहेगी।

अतः श्री जावेद अहमद पुत्र श्री अली जमीर खॉं निवासी ग्राम रसूलपुर, थाना अदलहाट, तहसील चुनार, जनपद मीरजापुर को इस आशय से प्रेषित कि उपरोक्त धनराशि MSTC में जमा कर वांछित अभिलेख एवं अनुमोदित खनन योजना तथा पर्यावरण स्वच्छता प्रमाण पत्र यथाशीघ्र कार्यालय में उपलब्ध कराये जिससे खनन पट्टा स्वीकृत/निष्पादित किया जा सके।

जिलाधिकारी,
मीरजापुर।

पत्रांक व दिनांक उपरोक्त।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

1. अपर मुख्य सचिव, भूतत्व एवं खनिकर्म विभाग उ०प्र० शासन लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, खनिज भवन, लखनऊ।
3. प्रभागीय वनाधिकारी, मीरजापुर वन प्रभाग, मीरजापुर।
4. श्री नितिन आनन्द, शाखा प्रबन्धक, MSTC Ltd. लखनऊ।
5. प्रभारी अधिकारी, भूतत्व एवं खनिकर्म विभाग, क्षेत्रीय कार्यालय सोनभद्र।
6. खान अधिकारी, मीरजापुर।
7. व्यापार कर अधिकारी, मीरजापुर।
8. उप जिलाधिकारी, चुनार, मीरजापुर।
9. श्री जावेद अहमद पुत्र श्री अली जमीर खॉं निवासी ग्राम रसूलपुर, थाना अदलहाट, तहसील चुनार, जनपद मीरजापुर।

जिलाधिकारी,
मीरजापुर।

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : doeuplko@yahoo.com
Website : www.seiaaup.com

To,

Shri Javed Ahmad,
Village- Bhagotidel,
Tehsil- chunar, District- Mirzapur, U.P- 231304

Ref. No. 794/Parya/SEIAA/5018/2020

Date: 04/3 February, 2021

Sub: Environmental Clearance for Building Stone (Sand Stone) at Gata No.-730, Village- Bhagotidei, Tehsil- Chunar, District- Mirzapur, U.P., (Leased Area : 1.01 ha).

Dear Sir,

Please refer to your application/letter dated 29-08-2019, 20-09-2019, 08-10-2020, 23-11-2020 & 22-12-2020 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 23-12-2020 and SEIAA meeting 16-02-2021.

A presentation was made by the project proponent along with their consultant M/s PARAMARSH (Servicing Environment and Development). The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Building Stone (Sand Stone) at Gata No.- 730, Village- Bhagotidei, Tehsil- Chunar, District- Mirzapur, U.P., (Leased Area : 1.01 ha).
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 435/Parya/SEAC/5018/2019 dated 29/11/2019.
3. The public hearing was organized on 12/09/2020. Final EIA report submitted by the project proponent on 09/10/2020.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/41382/2019		
2.	File No. allotted by SEIAA, UP	5018		
3.	Name of Proponent	Shri Javed Ahmad S/o Shri Ali Zameer Khan		
4.	Full correspondence address of proponent and mobile no.	R/o- Village- Rasoolpur, Thana- Adalhat, Tehsil- Chunar, District- Mirzapur, U.P.		
5.	Name of Project	Building Stone (Sand Stone) Mining Project		
6.	Project location (Plot/ Khasra /Gata No.)	Gata No.-730		
7.	Name of Village	Bhagotidei		
8.	Tehsil	Chunar		
9.	District	Mirzapur		
10.	Name of Minor Mineral	Building Stone (Sand Stone)		
11.	Sanctioned Lease Area (inHa.)	1.01 ha.		
12.	Max.&Minmrl within lease area	105.0 mRL- 98.0mRL		
13.	Pillar Coordinates(Verified by DMO)	Pillars	Latitude (N)	Longitude (E)
		A	25° 03' 30.73"	82° 59' 54.79"
		B	25° 03' 31.19"	82° 59' 59.99"
		C	25° 03' 28.88"	83° 00' 00.11"
		D	25° 03' 28.54"	82° 59' 55.01"
14.	Total Geological Reserves	6,89,256 m ³		
15.	Total Mineable Reserves	1,99,982 m ³		
16.	Total Proposed Production (in five year)	50,000m ³		
17.	Proposed Production / year	1 Year	Production 10,000m ³	



E.C. for Building Stone (Sand Stone) at Gata No.-730, Village- Bahadotidai, Tehsil- Chunar, District- Mirzapur, U.P., (Leased Area: 1.01 ha).

		2 nd	10,000m ³
		3 rd	10,000m ³
		4 th	10,000m ³
		5 th	10,000m ³
		Total	50,000m ³
18.	Sanctioned Period of Mine lease	20 Years (from the execution of lease deed)	
19.	Production of mine/day	33.33 m ³ (average)	
20.	Method of Mining	Opencast Semi-Mechanized	
21.	No.of working days	300 days	
22.	Working hours/day	8 Hours/Day	
23.	No.Of workers	30 (average)	
24.	No.Of vehicle movement /day	4 (average)	
25.	Type of Land	Govt. Revenue Land	
26.	Ultimate Depth of Mining	06 meter (average)	
27.	Nearest metalled road from site	0.75 km	
28.	Water Requirement	PURPOSE	REQUIREMENT (KLD)
		Drinking& Others	0.30
		Suppression of dust	4.50
		Plantation	0.15
		Others(if any)	-----
		Total	4.95
29.	Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P. QCI/NABET/EIA/1821/RA0120 Validity- May 01, 2021	
30.	Any litigation pending against the project or land in any court	No	
31.	Details of 500 m Cluster Map & certificate Verified by Mining Officer	DMO, Mirzapurvide Letter No. 973/khanij/2020, Dated 17 th October, 2020	
32.	Details of Lease Area in approved DSR	Page No.- 11,S.No.- 12	
33.	Proposed CER cost	1.35 Lakh	
34.	Proposed EMP cost	13.55 Lakh	
35.	Length and breadth of Haul Road.	Length- 0.75 Km, Width- more than 6.0 m	
36.	No. of Trees to be Planted	150	

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee meeting held on 23-11-2020 on the above said project, the State Level Environment Impact Assessment Authority meetings held on dated 16-02-2021 has decided to grant the Environmental Clearance to the title project for collection of 10,000 m³/annum is proposed lease area 1.01 ha subject to effective implementation of the following General Conditions and specific conditions:

General condition:



1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.



21. Dispensary facilities for first-aid shall be provided at site.
22. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
23. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
24. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParasad/ Municipal Corporation and Urban Local Body.
25. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
26. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
27. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
28. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
29. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
30. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
31. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
32. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
33. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
34. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
35. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.

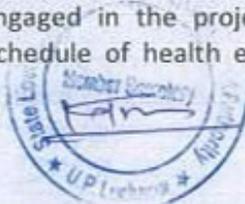
36. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
37. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
38. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
39. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
40. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
41. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
42. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
43. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
44. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
45. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
46. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
47. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be



- met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
5. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
 6. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
 7. The Environmental clearance will be co-terminus with the mining lease period.
 8. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
 9. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
 10. Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest.
 11. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05ha, the E.C issued will stand revoked.
 12. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
 13. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
 14. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width whichever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
 15. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
 16. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
 17. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
 18. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.



19. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS))].
20. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
21. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
22. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
23. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
24. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
25. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
26. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
27. Solid waste material viz., gutkhapouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
28. Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchyat.
29. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
30. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
31. A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.
32. State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.
33. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.
34. The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
35. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

36. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
37. Waste water from potable use be collected and reused for sprinkling.
38. During the school opening and closing time vehicle movement will be restricted.
39. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



(Ashish Tiwari)

Member Secretary, SEIAA

Ref. No...../Parya/SEIAA/5018/2019 Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Mirzapur, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)

Member Secretary, SEIAA



क्षेत्रीय कार्यालय,
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
सोनभद्र

पत्रांक:- GMB2429 / 001-81/375-17/2022

दिनांक:- 03/12/2022

सेवा मे,

श्री जावेद अहमद पुत्र श्री अली जमीर खॉ,
निवासी ग्राम-रसूलपुर, थाना-अदलहाट, तहसील-चुनार,
जनपद-मीरजापुर।

विषय:- जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (यथासंशोधित) एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) में निहित प्राक्घानों का अनुपालन किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का सन्दर्भ ग्रहण करें। उक्त सम्बन्ध में अवगत हों कि खनन परियोजना लाल श्रेणी के उद्योगों के अन्तर्गत क्र०सं०-35 (मूल क्रमांक-49) पर आश्रयित है। खनन परियोजनाओं द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (यथासंशोधित) के वैधानिक प्राक्घानों के अन्तर्गत किसी भी प्रकार के घरेलू/औद्योगिक उत्सर्जन का निस्तारण करने से पहले जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/28 के अन्तर्गत राज्य बोर्ड से सहमति (जल) आदेश तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) के वैधानिक प्राक्घानों के अन्तर्गत किसी भी प्रकार की पलू गैस/प्रक्रिया उत्सर्जन के वायुमण्डल में उत्सर्जन करने से पहले वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-21/22 के अन्तर्गत राज्य बोर्ड से सहमति (वायु) आदेश प्राप्त करने की वैधानिक अनिवार्यता है। खनन परियोजनाओं द्वारा उपरोक्त वर्णित अधिनियमों के प्राक्घानों का अनुपालन नहीं किया जा रहा है तथा राज्य बोर्ड से सहमति (जल एवं वायु) प्राप्त किये बिना खनन परियोजनाओं का संचालन किया जा रहा है, जो कि जल एवं वायु अधिनियम में वर्णित प्राक्घानों का उल्लंघन करना दर्शाता है, जो कि एक दण्डनीय अपराध है।

अतः आपको निर्देशित किया जाता है कि उक्त वर्णित अधिनियमों में निहित प्राक्घानों के अन्तर्गत राज्य बोर्ड से सहमति (जल एवं वायु) आदेश प्राप्त किये जाने हेतु उ०प्र० सरकार की निवेश मित्र की वेबसाईट (www.niveshmitra.up.nic.in) पूर्ण योजित सूचनाओं के साथ पत्र प्राप्ति के 15 दिवस के अन्दर ऑनलाइन आवेदन कर राज्य बोर्ड से सहमति प्राप्त किया जाना सुनिश्चित करें। आपको सचेत किया जाता है कि उक्त का अनुपालन नहीं किये जाने की दशा में उद्योग पर डिफाल्टर अवधि अर्थात् राज्य बोर्ड से बिना सहमति प्राप्त किये संचालन अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने एवं उपरोक्त वर्णित अधिनियमों में निहित प्राक्घानों के अन्तर्गत खनन परियोजना के विरुद्ध विधिक किये जाने की कार्यवाही प्रारम्भ कर दी जायेगी, जिसका पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

भवदीय,

(डॉ० उ०प्र० सिंह)
क्षेत्रीय अधिकारी

पू०सं० एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित:-

1. जिलाधिकारी महोदय, मिर्जापुर।
2. मुख्य पर्यावरण अधिकारी (वृत्त-2), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

184426/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/MIRZAPUR/2023

Date: 26/05/2023

To,

M/s

SHRI JAVED AHMAD(SAND STONE)

ARAZI NO. 730, AREA-1.01Ha, VILL. BHAGOTIDEI, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR(U.P.)

Application Id-
21207918

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **SHRI JAVED AHMAD(SAND STONE)** located at **ARAZI NO. 730, AREA-1.01Ha, VILL. BHAGOTIDEI, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR(U.P.)**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **SHRI JAVED AHMAD(SAND STONE)** granted for the period from **26/05/2023 to 31/12/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Building Stone (Sand Stone)	10000	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
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(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Building Stone (Sand Stone).			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production of Building Stone (Sand Stone)- 10000 Cu Meter/Year by opencast and semi mechanized mining in 1.01 hectare leased area at ARAZI NO. 730, VILL. BHAGOTIDEI, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide Letter No. 794/Parya/SEIAA/5018/2020, Dated-04.03.2021 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
6. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
7. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
8. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).
9. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
10. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
11. All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.
12. Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)
13. The dust suppression measures like water spraying will be done on the haul roads and working areas.
14. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
15. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
16. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
17. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAJENDRA SINGH  Digitally signed by RAJENDRA SINGH
Date: 2023.05.26 15:55:40 +05'30'

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH
Date: 2023.05.26 15:55:52 +05'30'

Chief Environmental Officer (circle-2)



मिशन LiFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



Compliance of the stipulated Environmental Conditions/Safeguards of EC Letter No Ref No. EC Ref No.–794/Parya/SEIAA/5018/2020,U.P File No. 5018

1 message

Compliance & Replenishment Report <compliancereport1234@gmail.com>

Tue, Jul 25, 2023 at 5:32 PM

To: rocz.lko-mef@nic.in, doeuplko@yahoo.com, rosonbhadra@uppcb.in

To
The Regional Officer,
Ministry of Environment & Forest, Govt. of India
5th Floor Kendriya Bhawan, Sector H, Aliganj
Lucknow-226020

Subject: Compliance of the stipulated Environmental Conditions/Safeguards in the Environmental Clearance Letter and Environmental Monitoring Report Of Building stone (Sand Stone) Mining Project Gata No-730 At Village –Bhagotidei ,Thana- Adalhat Tehsil-Chunar, District-Mirzapur, Uttar Pradesh Area - (1.01acres)

Ref: Environment Clearance Letter no. Ref No. EC Ref No.–794/Parya/SEIAA/5018/2020,U.P File No. 5018

Dear Sir,

This has reference to the EC letter no EC Ref No.–794/Parya/SEIAA/5018/2020,U.P File No. 5018 Date of Issue EC - 04/03/2021) Issued by State Level Environmental Impact Assessment Authority, Uttar-Pradesh which I have been asked to submit the compliance with the specific and general conditions of the same.

As per the notification S.O. 5845(E) by Ministry Of Environment, Forest And Climate Change (MoEF&CC) Dated 28/11/2018, MoEF&CC has withdrawn the requirement of mandatory hard copies of compliance reports to departments ,hence we are submitting the soft copy of the Report to you for your perusal.

In view of above, I am submitting a copy of the following information/ documents for your kind perusal:

1. Point-wise compliance of the stipulated environmental conditions/ safeguards. **(Session: JUNE 2023)**

Thanking you,

Yours Sincerely,

M/s Shri Javed Ahmad

Copy to:

1. Uttar-Pradesh State Pollution Control Board, Lucknow
2. The Member Secretary, State Level Environmental Impact Assessment Authority, Lucknow

Encl: As Above

 **COMPLIANCE 2023.pdf**
4040K

COMPLIANCE REPORT**EC Ref No.-794/Parya/SEIAA/5018/2020,U.P File No. 5018****JUNE 23**

To
The Regional Officer,
Ministry of Environment & Forest, Govt. of India
5th Floor Kendriya Bhawan, Sector H, Aliganj
Lucknow-226020

Subject: Compliance of the stipulated Environmental Conditions/Safeguards in the Environmental Clearance Letter and Environmental Monitoring Report Of Building stone (Sand Stone) Mining Project Gata No-730 At Village –Bhagotidei ,Thana- Adalhat Tehsil-Chunar, District-Mirzapur, Uttar Pradesh Area - (1.01acres)

Ref: Environment Clearance Letter no. Ref No. EC Ref No.-794/Parya/SEIAA/5018/2020,U.P File No. 5018

Dear Sir,

This has reference to the EC letter no EC Ref No.-794/Parya/SEIAA/5018/2020,U.P File No. 5018 Date of Issue EC - 04/03/2021) Issued by State Level Environmental Impact Assessment Authority, Uttar-Pradesh which I have been asked to submit the compliance with the specific and general conditions of the same.

As per the notification S.O. 5845(E) by Ministry Of Environment, Forest And Climate Change (MoEF&CC) Dated 28/11/2018, MoEF&CC has withdrawn the requirement of mandatory hard copies of compliance reports to departments ,hence we are submitting the soft copy of the Report to you for your perusal.

In view of above, I am submitting a copy of the following information/ documents for your kind perusal:

1. Point-wise compliance of the stipulated environmental conditions/ safeguards. (**Session: June 2023**)

Thanking you,

Yours Sincerely,

M/s Shri Javed Ahmad

Copy to:

1. The Member Secretary, Uttar-Pradesh State Pollution Control Board, Lucknow
2. The Member Secretary, State Level Environmental Impact Assessment Authority, Lucknow

Encl: As Above

COMPLIANCE REPORT**EC Ref No.-794/Parya/SEIAA/5018/2020,U.P File No. 5018****JUNE 23**

COMPLIANCE REPORT OF STIPULATED SPECIFIC AND GENERAL CONDITIONS IN THE ENVIRONMENTAL CLEARANCE LETTER

EC Ref No.-794/Parya/SEIAA/5018/2020,U.P File No. 5018**of**

BUILDING STONE (SAND STONE) MINING PROJECT
GATA NO-730
AT VILLAGE - BHAGOTIDEI, THANA- ADALHAT TEHSIL-CHUNAR,
DISTRICT-MIRZAPUR, UTTAR PRADESH
AREA - (1.01 ACRES)

At

APPLICANT

SHRI JAVED AHMAD

ADDRESS: R/o- VILLAGE - RASOOLPUR, THANA-
ADALHAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR, UTTAR
PRADESH
DISTRICT - MIRZAPUR, UTTAR PRADESH

COMPLIANCE REPORT

PURPOSE OF THE REPORT

As per the “Sub Para (ii)” of “Para 10” of EIA Notification 2006, it is stated that “It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year” and as per compliance of condition mentioned in Environment Clearance Letter, Six monthly compliance reports should be submitted to the Integrated Regional Office of MoEF& CCLucknow.

It is mandatory to submit a Six Monthly Compliance Report to show the status & compliance of all the Conditions mentioned in Environment clearance Letter, along with monitoring of various Environmental Parameters (as per CPCB Norms).

The regulatory authorities in this case are Uttar Pradesh State Pollution Control Board, Integrated Regional Office-MoEF&CC, GoI (Lucknow) and SEIAA UP. Various scheduled Site Visits were conducted by a team of Experts to Monitor Pollution related parameters as defined by CPCB / SPCB. Samples for water and soil were also collected for further analysis.

Based on the Specific and General Conditions mentioned in the EC Letter, a Compliance Report was prepared by the Team on behalf of Project Proponent; details of which are present in Chapter – “Compliance Report”.

· **Methodology for Preparation of Report is as follows:**

- 1) Study of EC Letter & Related Documents,
- 2) Site Visits by a Team of Experts,

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- 3) Monitoring of Environment Parameters, viz. Ambient Air, Water, Noise.
- 4) Analysis of Samples collected during Monitoring,
- 5) Interpretation of Monitoring Results,

· **Generic Structure of Report:**

1. Purpose of the Report, explaining the need of a Compliance Report and Methodology Adopted for preparation of Report.
2. Environment Clearance Letter, prescribing all the conditions & guidelines to be followed during construction Phase and Operation Phase of the Project.
3. Site Study Report, showing status of the project and site photographs.
4. Compliance Report, explaining the entire General & specific conditions in the EC Letter and providing details w.r.t. each condition/guidelines.
5. Monitoring Reports & Analysis, showing the level of emission within the project site for various Environment Parameters.

As per the EIA Notification 14 September 2006 (point no 10 Post Environmental Clearance Monitoring) It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year.

10. Post Environmental Clearance Monitoring:

(i) **It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year.**

(ii) All such compliance reports submitted by the project management shall be public documents. Copies of the same shall be given to any person on application to the concerned regulatory authority. The latest such compliance report shall also be displayed on the web site of the concerned regulatory authority.

COMPLIANCE REPORT

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POINT WISE REPLY OF ENVIRONMENTAL CLEARANCE COMPLIANCE:-**COMPLIANCE OF GENERAL CONDITIONS**

S. NO.	GENERAL CONDITION	COMPLIANCE
1.	This environmental clearance is subject to allotment of mining lease in favors of project proponent by District Administration/ Mining Department.	Agreed.
2.	Forest clearance shall be taken by the proponent as necessary under law.	Agreed. The mining lease is not the forest land. The lease deed and auction has been done after getting forest clearance for the above said lease.
3.	Any change in mining area,khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior	Agreed. If there is any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology we will go for the fresh Environmental clearance.

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	Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).	
4.	Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.	Agreed & complied. The mining is being done as per approved mining plan.
5.	Mining and loading shall be done only within day hours' time	Agreed and complied
6.	No mining shall be carried out in the safety zone of any bridge and/or embankment.	Agreed and complied There is no bridge within 500 m from the project site.
7.	It shall be ensured that standards	Agreed.

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	<p>related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with.</p> <p>Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.</p>	<p>Water sprinkling is being done for the dust suppression.</p> <p>Dense plantation is also taken to mitigate the impacts of dust pollution.</p>
8.	<p>All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.</p>	<p>Mining is started after getting all Statuary clearance.</p>
9.	<p>Parking of vehicles should not be made on public places.</p>	<p>Agreed & complied.</p>
10.	<p>No tree-felling will be done in the leased area, except only with the</p>	<p>Agreed and complied. This is waste land in which mining is being done.</p>

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	permission of Forest Department.	
11.	No wildlife habitat will be infringed.	There is no any wildlife in the core and buffer zone of mining area.
12.	It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.	This is sandstone mining project. There is no any river passing through the project site.
13.	It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly..	This is sandstone mining project. There is no any river passing through the project site.
14.	It shall be ensured that there is no fauna dependent on the river bed or areas close to mining for its nesting_ A report on the same, vetted by the competent authority shall he submitted to the RU, PCB and SEIAA within 02 months.	This is sandstone mining project. There is no any river passing through the project site.
15.	Primary survey of flora and fauna	Noted & complied, The EIA/EMP

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	shall be carried out and data shall be submitted to the RO, PCB and SEIAA within Six months.	report submitted to SEIAAUP, RO Pollution control Board has already incorporated the details of flora and fauna
16.	Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated,.mining shall not be carried out.	Noted. The mining is being done in such a way that it cannot affect or intersect the groundwater regime.
17.	Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures	Agreed and complied. Dense plantation in nearby core zone is being done to control dust pollution. Water sprinkling is being done to curb the impact of dust pollution.

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	taken shall be reported to the PO, UP'PCB and SEIAA and this activity should be completed before the start of sand mining.	
18.	Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards.Vocational training etc. can form a part of such programme. The project proponent shall provide separate budget for community development activities and income generating programmes.	Agreed and complied. Need based CSR Activities has been done for development of the said project area.
19.	Green cover development shall be carried out following CPCB	Agreed and complied

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	guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer	
20.	Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.	Agreed, the separate stock piles is being maintained for excavated top soil and soils will be used for the greenbelt development.
21.	Dispensary facilities for first-aid shall be provided at site,	Complied, dispensary facility is available at project site.
22.	The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the .District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the	Agreed & Compiled.

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	District Mining Officer Will report to SEIAA	
23.	The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year	Agreed & complied We have submit the six monthly compliance reports to concerned authority.
24.	A copy of the clearance letter shall be sent by the proponent to concerned Panchayat,, Zilaparisad/Municipal Corporation and Urban Local Body.	Agreed and complied
25.	Transportation of materials shall be done by covering the trucks /	Agreed and complied.

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	tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust	
26.	Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.	Agreed
27.	Measures shall be taken for control of noise level to the limits prescribed byC.P.CB.	Agreed
28.	Special measure shall be adopted to protect the nearby settlements from the impacts of mining activities, maintenance of village roads through which transportation of minor minerals is to be undertaken, shall be carried out by project proponent	Agreed and complied

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	regularly at his own expenses.	
29.	<p>Measure For prevention & control of soil erosion and management of silt shall be undertaken.</p> <p>Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.</p>	<p>Agreed and complied</p> <p>There is no soil erosion has been taken place for the above said project.</p>
30.	<p>Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period.</p> <p>Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section</p>	<p>CSR activities as per requirement of the nearby villagers have been done for the better livelihood and upliftment of the society.</p>

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	of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.	
31.	Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.	Agreed
32.	The funds earmarked for environmental protection measures should be kept in separate account and should	Agreed and complied. Haul road maintenance, water sprinkling, environmental conditions monitoring, green belt development

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	not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U,P and UPPCB.	etc has been taken place for the better environmental management plan.
33.	Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.	Noted and agreed CSR activities as per requirement of the nearby villagers have been done for the better livelihood and upliftment of the society. Haul road maintenance, water sprinkling, environmental conditions monitoring, green belt development etc has been taken place for the better environmental management plan.
34.	Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent	There is no any wildlife national park & sanctuary of any other eco sensitive zone within the 5 km of the project area.

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	authority, if applicable to this project.	
35.	The proponent shall observe every 15day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife department, For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures.In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.	<p>Agreed and will be complied.</p> <p>There is no any nesting of turtle in core zone of project site.</p> <p>This is sandstone mining project.</p>
36.	The project proponent shall	Complied

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	undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected	
37.	The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.	This is not applicable as no ground Water is being extracted.
38.	Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. it shall be ensured that there is no leakage of Oil and grease in the river from the vehicles used for	Appropriate mitigate measures are talking to prevent pollution of the riverin consultation with the State PollutionControl Board. It is ensured that thereis no leakage of oil and grease in theriver from the vehicles used fortransportation.

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	transportation.	
39.	Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded,	Vehicular emissions kept under control and regularly monitored. The vehicles carrying the mineral are not overloaded.
40.	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc, (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).	Provision is making for the housing of construction labour nearby project site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, etc. (MoEF circular dated: 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
41.	Personnel working in dusty areas should wear protective "respiratory devices and they should also be provided with adequate training and information on safety and	Personnel working in dusty areas are wear protective respiratory device and they should also provide with adequate training and information on safety and health aspects.

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	health aspects. Occupational health Surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.	Occupational health surveillance program of the workers is being undertaken periodically to observe any contractions due to exposure to dust and take corrective measures.
42.	A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent	Complied, A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad /Municipal Corporation, Urban Local Body and the Local NGO.
43.	The environmental statement for each financial year ending 31st March in Form-V as is mandated	The status of compliance of environmental clearance conditions and is being sent to the

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	to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.	Regional Office of the Ministry of Environment and Forests, Lucknow.
44.	The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side Avenue Plantation).	Plantation/ Green Belt Development has been done in nearby project site.
45.	Debris from the river bed will be collected and stored at secured	This is sandstone mining project. This is not a riverbed mining project

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	place and may be utilized for strengthen the embankment.	
46.	Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.	Safety / security measures as per provision of mine act 1952 is being Practices.
47.	Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.	Periodical and Annual medical checkup of workers as per Mines Act is being implemented.

SPECIFIC CONDITIONS

S. NO.	SPECIFIC CONDITIONS	COMPLIANCE
1.	Directions/suggestions given during	Agreed. Instructions/suggestions

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	public hearing and commitment made by the projectproponent should be strict complied.	given during the public hearing andthe commitment made by the projectproponent will be strictly followed.
2	The project proponent shall obtain the forest clearance and permission of Central and StateGovernment as per law under the provisions of Forest .(conservation) Act, 1980 before the start of work.	Agreed, Mining Lease deed has been executed after getting Forest NOC for the particular mining lease.
3	The mining lease holders shall, after ceasing mining operations, undertake re-grassing themining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, Mora fauna etc.	Agreed. After closure of mining the area is reclaimed & regressing.
4	If the proposed project is situated in notified area of ground water extraction, where creationof new wells for ground water extraction is	Agreed. The water requirement has been fulfilled by water tanker and by nearby villages.

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	not allowed requirement of fresh water shall be from alternate water sources other than ground water legally valid source and permission from the competent authority shall be obtained to use it.	
5	The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (protection q Act, 1972 shall be obtained before commencement of work.	Project does not fall in the eco-sensitive zone.
6	If in future this lease area becomes part of cluster of equal to or more than 05 ha. Then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster	Noted and agreed

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	<p>conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.</p>	
7	<p>The Environmental clearance will be co-terminus with the mining lease period.</p>	<p>Agreed, Environmental clearance is coterminus with mining lease.</p>
8	<p>Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the Eco-sensitive zone is not earmarked.</p>	<p>There is no wild life Sanctuary within 10 Km from mine site.</p>
9	<p>To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done</p>	<p>Mining is done as per the provision Approved Mining Plan and rules and regulations of the DGMS.</p>

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	as per sustainable sand mining management guidelines 2016.	
10	Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest.	Geo-coordination and mining plan by Mining Officer and submitted to SEIAA/SEAC.
11	In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 0.5ha, but factually the distance is less than 500 mt. and the mine is located in cluster of area equal or more than 05ha, the E.C. issued will stand revoked.	No incorrect informationsubmitted. This already B1Category project for which EIA/EMP &Public Hearing Has Been Conducted.
12	The project proponent shall in 2 years conduct detailed replenishment study duly	This is sandstone mining project so replenishment study is not applicable for our project.

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	authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.	
13	The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts(s). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.	Agreed and Complied. Mining is being done as per approved mining plan.
14	It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank.	This is sandstone mining project not river bed mining project. So this condition is not applicable for our project.

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	The mining is confined to extraction of sand/moram from the river bank only	
15	The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.	This is sandstone mining project not river bed mining project. So this condition is not applicable for our project.
16	The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carry out during the	This is sandstone mining project not river bed mining project. So this condition is not applicable for our project.

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	monsoon season.	
17	The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.	It is ensure that wherever deployment of labour attractsthe mines Act, the provision thereof strictly followed.
18	The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects, Periodical medical examination of the workers engaged in the project shall he carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.	Personal Protective equipment (PPE) as required also provided to mine adequate training and information on safety and health aspects, periodical medical examination of the workers engaged in the project is carried out and records maintained. For the purpose, are drawn andfollowed accordingly.
19	The critical parameters such as PM10, PM2.5, S02 and NOx in the ambient air within the impact zone	The critical parameter such as PM10, PM 2.5, SO2 andNOxthe ambient air within the impact

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	shall be monitored periodically, Further, quality of discharged water if any shall also be monitored (TDS, DO, pH, Fecal Colifrm and Total Suspended Solids (TSS)	zone is monitored periodically. Further, quality of discharged water if any shall also be monitored TDS, DO, pH, Fecal Coliform and Total Suspended Solids Monitoring reports is attached at annexure.
20	Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.	Effective safeguard measures, such as regular water sprinkling is carried out in critical areas prone to air pollution an having highlevels particulate matter such as loading at uploading point and all transfer point extensive water sprinkling is carried out at haul road.
21	It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.	It is ensuring that the Ambient Air Quality parameters Conform to the norms prescribed by the Central pollution Board in the regard. Latest report of ambient

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		air quality is attached at annexure.
22	The extended mining scheme will be submitted by the proponent before expiry of present mining plan.	Complied.
23	Self environmental audit shall be conducted annually, Every three years third party environmental audit shall be carried out.	Complied.
24	Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO ₂ and NO _x . Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State	Ambient air quality monitoring stations are establishing in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO ₂ and NO _x . Location of the stations has been decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.

COMPLIANCE REPORT**EC Ref No.-794/Parya/SEIAA/5018/2020,U.P File No. 5018****JUNE 23**

	Pollution Control Board.	Lab report is attached at annexure.
25	Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.	Common road for transportation of mineral is maintained collectively, Total cost is being shared/ worked out on the basis of lease area among users.
26	Proponent will provide adequate sanitary facility in the form of mobile toilets to the laboursengaged for the project work,	Adequate sanitary facility providing in the form of mobile toilets to the laboursengaged for the project work.
27	Solid waste material viz, gutkhapouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.	Solid waste material viz.gutkhapouchs, plastic bags, glasses etc. to be generated during project activity is separately storage in bins and managed as per Solid waste Management rules.
28	Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchayat	Green belt development program taken up in consultation of Gram Sabha/panchayat.

COMPLIANCE REPORT**EC Ref No.-794/Parya/SEIAA/5018/2020,U.P File No. 5018****JUNE 23**

29	Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.	Natural/ customary paths used by villagers are not obstructed at any time by the activities proposed under the project.
30	Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P._ and UPPCB.	Complied.
31	A copy of clearance letter will be marked to concerned panchayat/local NGO, if any. fromwhom suggestion/ representation has been received while processing the proposal. The clearance letter shall also be put on	Complied. A copy of clearance letter made available to concerned Panchayat/ local NGO.

COMPLIANCE REPORT**EC Ref No.-794/Parya/SEIAA/5018/2020,U.P File No. 5018****JUNE 23**

	the website of the company.	
32	State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 day.	State Pollution Control Board has display a copy of the clearance letter at the Regional office.
33	The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned., within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SE1AA at http://www.seiaaup.in and a copy of the same shall be forwarded to the Regional Office of the Ministry	Agreed and complied

COMPLIANCE REPORT**EC Ref No.-794/Parya/SEIAA/5018/2020,U.P File No. 5018****JUNE 23**

	located in Lucknow, CPC8, State PCB.	
34	The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection	Complied.
35	Concealing factual data false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and under the provisions of Environment (Protection) Act, 1986.	Complied.
36	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997	No appeal against this environmental clearance is pending.

COMPLIANCE REPORT**EC Ref No.-794/Parya/SEIAA/5018/2020,U.P File No. 5018****JUNE 23**

37	Waste water from potable use be collected and reused for sprinkling.	Waste water from portable use collected and reused for sprinkling and plantation
38	During the school opening and closing time vehicle movement will be restricted.	During the school opening and closing time vehicle movement is restricted.Vehicle movement is less on nearby school area. There is no impact for school activity.
39	A width of not less than 50 meter or 10% width of river can be restricted for miningactivities from river bank. A condition can be imposed that mining will be done from river activities from river bank.	This is not a riverbed mining project, so this condition is not applicable on this project.

EC LETTER

1381

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010
 Phone : 91-522-2300 541, Fax : 91-522-2300 543
 E-mail : doeuplko@yahoo.com
 Website : www.seiaaup.com

To,

Shri Javed Ahmad,
 Village- Bhagotidel,
 Tehsil- chunar, District- Mirzapur, U.P- 231304

Ref. No. 794/Parya/SEIAA/5018/2020

Date: 04/3 February, 2021

Sub: Environmental Clearance for Building Stone (Sand Stone) at Gata No.-730, Village- Bhagotidei, Tehsil- Chunar, District- Mirzapur, U.P., (Leased Area : 1.01 ha).

Dear Sir,

Please refer to your application/letter dated 29-08-2019, 20-09-2019, 08-10-2020, 23-11-2020 & 22-12-2020 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 23-12-2020 and SEIAA meeting 16-02-2021.

A presentation was made by the project proponent along with their consultant M/s PARAMARSH (Servicing Environment and Development). The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Building Stone (Sand Stone) at Gata No.- 730, Village- Bhagotidei, Tehsil- Chunar, District- Mirzapur, U.P., (Leased Area : 1.01 ha).
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 435/Parya/SEAC/5018/2019 dated 29/11/2019.
3. The public hearing was organized on 12/09/2020. Final EIA report submitted by the project proponent on 09/10/2020.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/41382/2019		
2.	File No. allotted by SEIAA, UP	5018		
3.	Name of Proponent	Shri Javed Ahmad S/o Shri Ali Zameer Khan		
4.	Full correspondence address of proponent and mobile no.	R/o- Village- Rasoolpur, Thana- Adalhat, Tehsil- Chunar, District- Mirzapur, U.P.		
5.	Name of Project	Building Stone (Sand Stone) Mining Project		
6.	Project location (Plot/ Khasra /Gata No.)	Gata No.-730		
7.	Name of Village	Bhagotidei		
8.	Tehsil	Chunar		
9.	District	Mirzapur		
10.	Name of Minor Mineral	Building Stone (Sand Stone)		
11.	Sanctioned Lease Area (inHa.)	1.01 ha.		
12.	Max.&Minmrl within lease area	105.0 mRL- 98.0mRL		
13.	Pillar Coordinates(Verified by DMO)	Pillars	Latitude (N)	Longitude (E)
		A	25° 03' 30.73"	82° 59' 54.79"
		B	25° 03' 31.19"	82° 59' 59.99"
		C	25° 03' 28.88"	83° 00' 00.11"
		D	25° 03' 28.54"	82° 59' 55.01"
14.	Total Geological Reserves	6,89,256 m ³		
15.	Total Mineable Reserves	1,99,982 m ³		
16.	Total Proposed Production (in five year)	50,000m ³		
17.	Proposed Production / year	1 Year	Production 10,000m ³	



E.C. for Building Stone (Sand Stone) at Gata No.-730, Village- Chhapotidel, Tehsil- Chunar, District- Mirzapur, U.P., (Leased Area- 1.01 ha).

		2 nd	10,000m ³
		3 rd	10,000m ³
		4 th	10,000m ³
		5 th	10,000m ³
		Total	50,000m ³
18.	Sanctioned Period of Mine lease	20 Years (from the execution of lease deed)	
19.	Production of mine/day	33.33 m ³ (average)	
20.	Method of Mining	Opencast Semi-Mechanized	
21.	No.of working days	300 days	
22.	Working hours/day	8 Hours/Day	
23.	No.Of workers	30 (average)	
24.	No.Of vehicle movement /day	4 (average)	
25.	Type of Land	Govt. Revenue Land	
26.	Ultimate Depth of Mining	06 meter (average)	
27.	Nearest metalled road from site	0.75 km	
28.	Water Requirement	PURPOSE	REQUIREMENT (KLD)
		Drinking& Others	0.30
		Suppression of dust	4.50
		Plantation	0.15
		Others(if any)	-----
		Total	4.95
29.	Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P. QCI/NABET/EIA/1821/RA0120 Validity- May 01, 2021	
30.	Any litigation pending against the project or land in any court	No	
31.	Details of 500 m Cluster Map & certificate Verified by Mining Officer	DMO, Mirzapurvide Letter No. 973/khanij/2020, Dated 17 th October, 2020	
32.	Details of Lease Area in approved DSR	Page No.- 11,S.No.- 12	
33.	Proposed CER cost	1.35 Lakh	
34.	Proposed EMP cost	13.55 Lakh	
35.	Length and breadth of Haul Road.	Length- 0.75 Km, Width- more than 6.0 m	
36.	No. of Trees to be Planted	150	

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee meeting held on 23-11-2020 on the above said project, the State Level Environment Impact Assessment Authority meetings held on dated 16-02-2021 has decided to grant the Environmental Clearance to the title project for collection of 10,000 m³/annum is proposed lease area 1.01 ha subject to effective implementation of the following General Conditions and specific conditions:

General condition:



E.C. for Building Stone (Sand Stone) at Gata No.-730, Village- Bhagotidel, Tehsil- Chunar, District- Mirzapur, U.P., (Leased Area : 1.01 ha).

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.



21. Dispensary facilities for first-aid shall be provided at site.
22. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
23. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
24. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParasad/ Municipal Corporation and Urban Local Body.
25. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
26. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
27. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
28. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
29. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
30. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
31. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
32. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
33. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
34. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
35. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.

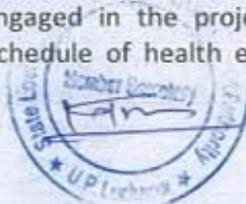
36. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
37. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
38. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
39. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
40. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
41. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
42. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
43. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
44. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
45. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
46. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
47. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be



- met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
5. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
 6. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
 7. The Environmental clearance will be co-terminus with the mining lease period.
 8. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
 9. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
 10. Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest.
 11. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05ha, the E.C issued will stand revoked.
 12. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
 13. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
 14. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width whichever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
 15. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
 16. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
 17. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
 18. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.



19. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS))].
20. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
21. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
22. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
23. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
24. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
25. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
26. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
27. Solid waste material viz., gutkhapouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
28. Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchyat.
29. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
30. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
31. A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.
32. State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.
33. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.
34. The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
35. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

36. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
37. Waste water from potable use be collected and reused for sprinkling.
38. During the school opening and closing time vehicle movement will be restricted.
39. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



(Ashish Tiwari)

Member Secretary, SEIAA

Ref. No...../Parya/SEIAA/5018/2019 Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Mirzapur, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)

Member Secretary, SEIAA

СТО



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

184426/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/MIRZAPUR/2023

Date: 26/05/2023

To,

M/s

SHRI JAVED AHMAD(SAND STONE)

ARAZI NO. 730, AREA-1.01Ha, VILL. BHAGOTIDEI, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR(U.P.)

Application Id-
21207918

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **SHRI JAVED AHMAD(SAND STONE)** located at **ARAZI NO. 730, AREA-1.01Ha, VILL. BHAGOTIDEI, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR(U.P.)**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **SHRI JAVED AHMAD(SAND STONE)** granted for the period from **26/05/2023 to 31/12/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Building Stone (Sand Stone)	10000	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
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(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Building Stone (Sand Stone).			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production of Building Stone (Sand Stone)- 10000 Cu Meter/Year by opencast and semi mechanized mining in 1.01 hectare leased area at ARAZI NO. 730, VILL. BHAGOTIDEI, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide Letter No. 794/Parya/SEIAA/5018/2020, Dated-04.03.2021 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
6. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
7. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
8. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).
9. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
10. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
11. All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.
12. Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)
13. The dust suppression measures like water spraying will be done on the haul roads and working areas.
14. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
15. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
16. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
17. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAJENDRA SINGH  Digitally signed by RAJENDRA SINGH
Date: 2023.05.26 15:55:40 +05'30'

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH
Date: 2023.05.26 15:55:52 +05'30'

Chief Environmental Officer (circle-2)



मिशन LiFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

LAB DATA



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TEST CERTIFICATE

84

Test Report of	Report Code	Date of Issue
Ambient Air Quality Analysis	AAQ-160323-01	21/03/2023

Issued To: Shri Javed Ahmad
Address: Building Stone (Sand Stone) Mining Project at Gata No. 730,
 Village Bhagotidei, Tehsil- Chunar, District- Mirzapur, Uttar Pradesh. (Area- 1.01 ha.)

SAMPLING & ANALYSIS DATA

Sample Drawn By : NTL Representative
 Date of Sampling : 15/03/2023
 Sample Description : Ambient Air
 Sampling Location : Project Site
 Sampling Plan & Procedure : SOP-AAQ/08
 Analysis Duration : 16/03/2023 to 21/03/2023
 Average Flow Rate of SPM (m³/min.) : 1.12
 Average Flow Rate of Gases (lpm) : 1.0
 Sampling Instrument Used : Repairable Dust Sampler (PM₁₀) Fine Particulate
 Sampler (PM_{2.5}) With Gaseous Attachment
 Weather Condition : Clear

TEST RESULT					
S.No.	Parameter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Particulate Matter (PM ₁₀)	IS:5182 Part-XXIII	84.12	µg /m ³	100.0
2.	Particulate Matter (PM _{2.5})	IS:5182 Part-XXIV	46.50	µg /m ³	60.0
3.	Sulphur dioxide (SO ₂)	IS:5182 Part-II	9.66	µg /m ³	80.0
4.	Nitrogen dioxide (NO ₂)	IS:5182 Part-VI	21.40	µg /m ³	80

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

Rohit

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TEST CERTIFICATE

85

Test Report of	Report Code	Date of Issue
Ambient Noise	AN-160323-02	21/03/2023

Issued To: Shri Javed Ahmad
Address: Building Stone (Sand Stone) Mining Project at Gata No. 730,
 Village Bhagotidei, Tehsil- Chunar, District- Mirzapur, Uttar Pradesh. (Area- 1.01 ha.)

SAMPLING & ANALYSIS DATA

Sample Drawn On : 15/03/2023
 Sample Drawn By : NTL Representative
 Sample Location : Project Site
 Sample Received On : 16/03/2023
 Sample description : Ambient Noise
 Sampling Time : 24hrs

TEST RESULT

S. No	Test Parameters	Results	Units	Requirement (as per CPCB Guidelines Limits in dB (A) Leq		
				Category of Area/ Zone	Day Time	Night Time
1.	EQUIVALENT NOISE LEVEL (6.0 AM TO 10.0 PM)	60.2	dB(A)	Industrial Area	75	70
				Commercial Area	65	55
2.	EQUIVALENT NOISE LEVEL (10.0 PM TO 6.0 AM)	52.1	dB(A)	Residential Area	55	45
				Silence Zone	50	40

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

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TEST CERTIFICATE

86

Test Report of	Report Code	Date of Issue
Water	W-160323-03	21/03/2023

Issued To: Shri Javed Ahmad
Address: Building Stone (Sand Stone) Mining Project at Gata No. 730,
 Village Bhagotidei, Tehsil- Chunar, District- Mirzapur, Uttar Pradesh. (Area- 1.01 ha.)

SAMPLING & ANALYSIS DATA

Sample Drawn By : NTL Representative
 Sample Received Date : 15/03/2023
 Sample Quantity : 2.0 Lt.
 Analysis Duration : 16/03/2023 to 21/03/2023
 Sample Description : Ground Water (Near Project Site)

RESULTS						
Essential test as per IS:10500-2012						
S. No.	Parameter	Test Method	Results	Units	Desirable Limit	Extended Limit
1.	pH	IS:3025(Part-11)	7.26	-	6.0 – 9.0	-
2.	Colour	IS:3025(Part-4)	<5.00	Hazen	5	15
3.	Odour	IS:3025(Part-5)	Agreeable	-	Agreeable	Agreeable
4.	Taste	IS:3025(Part-8)	Agreeable	-	Agreeable	-
5.	Turbidity	IS:3025(Part-10)	<1.00	NTU	1	5
6.	Total Hardness (as CaCO ₃)	IS:3025(Part-21)	225.63	mg/l	200	600
7.	Chloride (as Cl)	IS:3025(Part-32)	85.28	mg/l	250	1000
8.	Calcium (as Ca)	IS: 3025 (P- 40)	50.65	mg/l	75	200
9.	Iron (as Fe)	IS:3025(Part-52)	0.137	mg/l	1	No Relaxation
10.	Nitrate (as NO ₃)	IS: 3025 (P- 34)	6.10	mg/l	45	No Relaxation
11.	Total Dissolved Solid	IS:3025(Part-16)	780.0	mg/l	500	2000
12.	Alkalinity (as Ca CO ₃)	IS: 3025 (P- 23)	212.82	mg/l	200	600
13.	Sulphate (as SO ₄)	IS: 3025 (P- 24)	86.50	mg/l	200	400

MICROBIOLOGICAL REQUIREMENT

RESULTS				
S.No.	Parameter	Test Method	Results	Required as per IS-10500:2012
1.	<i>Escherichia coli</i>	IS-15185	Absent	Absent/100ml
2.	<i>Coliform Bacteria</i>	IS-15185	Absent	Absent/100ml

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

Rohit

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TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Soil Quality	SQ-160323-04	21/03/2023

Issued To: Shri Javed Ahmad
Address: Building Stone (Sand Stone) Mining Project at Gata No. 730,
 Village Bhagotidei, Tehsil- Chunar, District- Mirzapur, Uttar Pradesh. (Area- 1.01 ha.)

Sampling & Analysis Data

Sample Received On : 15/03/2023
 Sample Drawn By : NTL Representative
 Sample Description : Soil Sample (Project Site)
 Analysis Duration : 16/03/2023 to 21/03/2023

Sl. No.	Parameters	Results	Test Method
1.	pH	7.41	IS:2720(Part-26)
2.	Conductivity (µmhos/cm)	376.0	IS:2720(Part-21)
3.	Sodium (as Na)(mg/kg)	118.0	STP/SOIL
4.	Water holding capacity (%)	32.50	STP/SOIL
5.	Potassium (as K) (mg/kg)	298.20	STP/SOIL
6.	Texture	Sand (% by mass)	64.00
		Clay (% by mass)	17.00
		Silt (% by mass)	19.00
7.	Calcium (as Ca)(mg/kg)	638.0	STP/SOIL
8.	Magnesium (as Mg) (mg/kg)	215.0	STP/SOIL
9.	SAR	0.74	STP/SOIL
10.	CEC (meq/100gm)	2.66	STP/SOIL
11.	Available Phosphorus (as P),(mg/kg)	14.50	STP/SOIL
12.	Organic carbon (%)	0.82	STP/SOIL
13.	Porosity (% by mass)	42.60	STP/SOIL
14.	Permeability (cm/hr)	1.87	STP/SOIL
15.	Bulk Density (kg/cm ³)	1.45	STP/SOIL
16.	TKN%	0.038	STP/SOIL

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

Rohit

CHECKED BY



AUTHORIZED SIGNATORY

SITE PHOTOS



PLANTATION

PLANTATION

PLANTATION



PLANTATION



PLANTATION





DUST SUPPRESSION

DUST SUPPRESSION



DUST SUPPRESSION



कार्यालय जिलाधिकारी, मीरजापुर।

(खनिज अनुभाग)

पत्रांक 4906 / एम0एम0सी0-30 / खनिज / 2023-24

दिनांक 21/ 6 / 2023

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के अनुपालन के सम्बन्ध में।

नोटिस

श्री जावेद अहमद पुत्र श्री अली जमीर खॉ
निवासी ग्राम रसूलपुर, थाना अदलहाट,
तहसील चुनार, जनपद मीरजापुर।

आपके पक्ष में जनपद-मीरजापुर की तहसील-चुनार स्थित ग्राम-मगौतीदेई की आराजी संख्या-730 में रकबा 2.50 एकड़ क्षेत्र में उपलब्ध उपखनिज ईमारती पत्थर सैण्डस्टोन (खण्डा/गिट्टी/बोल्डर) का खनन पट्टा दिनांक 21.07.2021 से 20.07.2031 तक 10 वर्ष की अवधि हेतु स्वीकृत/निष्पादित है। उक्त खनन पट्टे के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के कार्यकारी अंश निम्नवत् है :-

..... In view of the facts and circumstances of the case that all the mining lease project proponents have not obtained CTE/CTO from UPPCB and consequent violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 by the mining lease project proponents, we direct all the mining lease project proponents to cease and desist from committing or causing any violation of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and no further mining shall be carried on in the mining lease in question till further orders to the contrary by this Tribunal.

आप द्वारा उक्त स्वीकृत खनन पट्टा क्षेत्र हेतु Air (Prevention and Control of Pollution) 1974 and the Air (Prevention and Control of Pollution) Act, 1981 में उल्लिखित प्राविधानों के अन्तर्गत आज दिनांक तक उ0प्र0 प्रदूषण नियंत्रण बोर्ड से CTE/CTO प्राप्त कर प्रस्तुत नहीं किया गया है।

अतः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा उक्त ओ0ए0 सं0 521/2022 में पारित आदेश दिनांक 27.04.2023 के समादर में आपके पक्ष में स्वीकृत उक्त खनन पट्टा क्षेत्र से खनन/परिवहन कार्य अग्रिम आदेश तक प्रतिबन्धित किया जाता है।

(दिव्या मित्तल)
जिलाधिकारी,
मीरजापुर।

पत्रांक व तददिनांक।

प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली को उनके पत्र दिनांक 08.05.2023 के क्रम में सादर सूचनार्थ प्रेषित।
2. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।



जिलाधिकारी,
मीरजापुर।

Wt:10gms
 Amt:22.00(Cash)
 <Track on www.indiapost.gov.in>
 <Dial 18002666868> <Wear Masks, Stay Safe>

1412



RU168311613IN IVR:8285168311613
 RL NARAINPUR SO MIRZAPUR <231305>
 Counter No:1,05/07/2023,14:05
 To:HIDESK BHU TATV&KHANI,LUCKNOW
 PIN:226001, Lucknow GPO
 From:JAVED AHAMAD,RASULPUR

RU168311613
 Counter
 Amt:27.00

Wt:31gms
 Amt:27.00(Cash)
 <Track on www.indiapost.gov.in>



From: NARAINPUR
 From: Hub
 To: Hub

RU168311627IN IVR:8285168311627
 RL NARAINPUR SO MIRZAPUR <231305>
 Counter No:1,05/07/2023,14:05
 To:CERCIL OFFICE,NIYANTRAM SOMBH
 PIN:231216, Robertsganj HO
 From:JAVED AHAMAD,RASULPUR
 Wt:31gms
 Amt:27.00(Cash)
 <Track on www.indiapost.gov.in>
 <Dial 18002666868> <Wear Masks, Stay Safe>



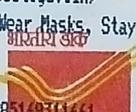
RU168311635IN IVR:8285168311635
 RL NARAINPUR SO MIRZAPUR <231305>
 Counter No:1,05/07/2023,14:05
 To:MUJHY PRAYVAR,LUCKNOW
 PIN:226001, Lucknow GPO
 From:JAVED AHAMAD,RASULPUR
 Wt:31gms
 Amt:27.00(Cash)
 <Track on www.indiapost.gov.in>
 <Dial 18002666868> <Wear Masks, Stay Safe>



RU168311644IN IVR:8285168311644
 RL NARAINPUR SO MIRZAPUR <231305>
 Counter No:1,05/07/2023,14:05
 To:HOB D M,MIRZAPUR
 PIN:231001, Mirzapur HO
 From:JAVED AHAMAD,RASULPUR
 Wt:31gms
 Amt:27.00(Cash)
 <Track on www.indiapost.gov.in>
 <Dial 18002666868> <Wear Masks, Stay Safe>



RU168311658IN IVR:8285168311658
 RL NARAINPUR SO MIRZAPUR <231305>
 Counter No:1,05/07/2023,14:05
 To:KHANAN ADHIKARI,MIRZAPUR
 PIN:231001, Mirzapur HO
 From:JAVED AHAMAD,RASULPUR
 Wt:31gms
 Amt:27.00(Cash)
 <Track on www.indiapost.gov.in>
 <Dial 18002666868> <Wear Masks, Stay Safe>



RU168311661IN IVR:8285168311661
 RL NARAINPUR SO MIRZAPUR <231305>
 Counter No:1,05/07/2023,14:05
 To:SACHIV BHU TA,UP GOV LUCKNOW
 PIN:226001, Lucknow GPO
 From:JAVED AHAMAD,RASULPUR
 Wt:31gms
 Amt:27.00(Cash)
 <Track on www.indiapost.gov.in>

सेवा में,

श्रीमान् जिलाधिकारी महोदय जनपद मीरजापुर।

प्रा०प०सं०

सन् 2023

विषय: CTE/CTO के सम्बंध में।

प्रार्थना पत्र द्वारा-जावेद अहमद पुत्र अली जमीर खां निवासी ग्राम रसूलपुर थाना अदलहाट तहसील चुनार जिला मीरजापुर।

महोदय,

निवेदन है कि प्रार्थी को श्रीमान जी के कार्यालय द्वारा पत्रांक 4906/एम०एम०सी-30/खनिज/2023-24 दिनांक 27.06.2023 को पत्र प्राप्त हुआ है। जिसमें प्रार्थी के द्वारा ग्राम भगौती देई की आराजी सं० 730 में रकबा 2.50 एकड़ क्षेत्र में उपलब्ध उपखनिज ईमारती पत्थर सैण्ड स्टोन का खनन पट्टा दिनांक 21.07.2021 से 20.07.2024 तक 10 वर्षों की अवधि तक स्वीकृत है। और उसी के सम्बंध में CTE/CTO श्रीमान जी के समक्ष भेज रहा हूँ। जिसे अन्य प्रतिलिपी में अन्य सक्षम अधिकारी महोदय को भी भेजी जा रही है।

अतः श्रीमान जी से निवेदन है कि प्रार्थी श्रीमान जी के समक्ष अपने उपरोक्त पट्टे का CTE/CTO श्रीमान जी के समक्ष भेजा जा रहा है। जिसे स्वीकृत करने की कृपा करे।

दिनांक-05.07.2023

प्रार्थी
जावेद अहमद

नोट- प्रतिलिपी:-

1. खनन अधिकारी महोदय मीरजापुर।
2. मुख्य पर्यावरण अधिकारी (वृत्त-2) उ०प्र० प्रदुषण नियंत्रण बोर्ड लखनऊ।
3. सचिव भूतत्व खनिकर्म विभाग उ०प्र० शासन लखनऊ।
4. निदेशक भूतत्व एवं खनिकर्म निदेशालय उ०प्र० खनिज भवन लखनऊ।
5. क्षेत्रीय कार्यालय उ०प्र० प्रदुषण नियंत्रण बोर्ड सोनभद्र।

PHOTOGRAPH OF POND



PHOTOGRAPHS OF BOUNDARY PILLARS





PHOTOGRAPH OF FENCING



PHOTOGRAPH OF PLANTATION







BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPLE BENCH,
NEW DELHI

IN THE MATTER OF
SAMPURNA NAND

.....APPLICANT

VERSUS

STATE OF U.P.

....RESPONDENTS

KNOW ALL to whom these present shall come that I/We Javed Ahmad

I. K. Kapila, Sujat Kumar & Pankaj Gantam
D/2046/2011
Advocate

the above named _____ do hereby appoint.

(herein after called the advocate/s) to be my/our Advocate in the above noted case authorized him :-
To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us.

To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

And I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

And I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid. I /we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHERE OF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this _____ day of

_____ 20
Accepted subject to the terms of fees.

I. K. Kapila
Advocate

Sujat Kumar
Pankaj Gantam

Javed Ahmad
Client

Javed Ahmad
Client
16.09.2023

